

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 425
IA/3487/ND/2023, IA/435/ND/2024 IN
IB/106/ND/2022

IN THE MATTER OF:

CFM Asset Reconstruction Pvt. Ltd.	...	Applicant
Versus		
M/s. Nikhil Footwear Pvt. Ltd	...	Respondent

Under Section 7 of IBC,2016.

Order delivered on 02.05.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant	:	
For the Respondent	:	Adv. Akshay Kapoor, Adv. Jishu Bhardwaj for R-6 in IA no. 435/ND/2024, Adv Aditya Puri Proxy counsel for R-6

HYBRID HEARING (PHYSICAL & VC)
ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned
to **31.05.2024**.

Sd/-
DR. SANJEEV RANJAN
MEMBER TECHNICAL)